

THE SIXTH SCHEDULE

[See sections 8(5) and 8A(7A)]

(i) For non-auctioned captive mines (other than coal and lignite):

S. No.	Mineral	Additional Amount
1.	Bauxite	
	(i) Metallurgical Grade	Equivalent to one hundred and fifty per cent. of the royalty payable
	(ii) Non-Metallurgical Grade	Equivalent to the royalty payable
2.	Chromite	
	(i) Up to forty per cent. of Cr ₂ O ₃	Equivalent to the royalty payable
	(ii) forty per cent. and more of Cr ₂ O ₃ and concentrates	Equivalent to two hundred per cent. of the royalty payable
3.	Iron ore	
	(i) Lumps, ROM and concentrates	Equivalent to two hundred and fifty per cent. of the royalty payable
	(ii) Fines	Equivalent to one hundred and fifty per cent. of the royalty payable
4.	Limestone	
	(i) L.D. Grade (less than 1.5 per cent. silica content)	Equivalent to two hundred per cent. of the royalty payable
	(ii) Other grades	Equivalent to the royalty payable
5.	Manganese	
	(i) Less than thirty-five per cent. of manganese content	Equivalent to the royalty payable
	(ii) Thirty-five per cent. and above of manganese content	Equivalent to five hundred per cent. of the royalty payable
¹ [5A]	Minerals specified in Part-D of the First Schedule	<i>Nil</i>
6.	Other minerals	Equivalent to the royalty payable

(ii) For auctioned captive mines (other than coal and lignite):

S. No.	Quantity of sale	Additional Amount
1.	Sale of mineral up to twenty-five per cent. of annual production	<i>Nil</i>
2.	Sale of mineral more than twenty-five per cent. and up to fifty per cent. of annual production	Equivalent to fifty per cent. of the royalty payable

1. Ins. by Act 28 of 2025, s. 11 (w.e.f. 1-9-2025).

(iii) For coal and lignite:

S. No	Type of mine	Additional Amount
1.	(i) Captive coal and lignite mines, auctioned for power sector through reverse bidding under the Coal Mines (Special Provisions) Act, 2015 (11 of 2015)	Equivalent to two hundred per cent. of the royalty payable
	(ii) Captive coal and lignite mines allocated through allotment route [other than mines covered under item no. (iv)]	Equivalent to the royalty payable
	(iii) Captive coal and lignite mines allocated through auction route [other than mines covered under item nos. (i) and (iv)]	Equivalent to the royalty payable
	(iv) For captive coal and lignite mines that were auctioned and allotted with condition allowing sale of coal up to twenty-five per cent. of annual production—	
	(a) for sale of coal up to twenty-five per cent. of annual production	Additional amount payable as per the condition mentioned in the tender document or allotment document
	(b) for sale of coal more than twenty-five per cent. and up to fifty per cent. of annual production	Fifty per cent. of the royalty payable

Explanation.—For the purposes of this Schedule, it is hereby clarified that—

(a) the additional amount shall be in addition to royalty or payment to the District Mineral Foundation and ¹[National Mineral Exploration and Development Trust] or any other statutory payment or payment specified in the tender document or the auction premium (wherever applicable).

(b) *Ad valorem* royalty for the purpose of calculating the additional amount for coal and lignite shall be based on National Coal Index and Representative Price of coal excluding the taxes, levies and other charges.]

1. Subs. by Act 28 of 2025, s. 11, for “National Mineral Exploration Trust” (w.e.f. 1-9-2025).